

**CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH**

**LUCKNOW**

**Contempt Petition No. 38/2013**

**In  
O.A. No. 542/2009**

This, the 12<sup>th</sup> day of September, 2013.

**Hon'ble Sri D. C. Lakha, Member (A)  
Hon'ble Sri Navneet Kumar, Member (J)**

Chandra Prakash aged about 29 years, son of Late Ram Achal, resident of Village Tikaitganj post Kakori District Lucknow.

Applicant  
By Advocate Sri Amit Sharma for Ms. Pushpila Bisht.

Versus  
Shri H. Ravi Shankar, Director, Central Institute for Subtropical Horticulture, Rehmankhera, Kakori, Lucknow.

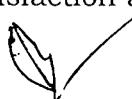
Respondents  
By Advocate Sri Ankur Srivastava for Sri Neerav Chitravanshi.

**Order(Dictated in Open Court)**

**By Hon'ble Sri D. C. Lakha, Member (A)**

Heard Sri Ankur Srivastava holding brief for Sri N. Chitravanshi  
He has submitted that the respondents have complied with the order  
dated 12.10.12 in question passed by the Tribunal and the same has  
been complied with by the letter dated 14/17 8.13. The same has been  
submitted today in the Court as annexed to M.P. No. 1905/13 that is  
the compliance report. This letter is addressed to the applicant. We  
have perused the M.P. as well as the letter. In view of this letter,  
address to the applicant, it is clear that the respondents have considered  
the case for compassionate appointment. Since they do not have the  
vacancy available within 5% quota as per rules, the same has been  
deferred and kept pending as has been pointed out in this letter also.  
The case of the applicant would be considered when the vacancy is  
available.

2. In view of the this compliance report and specifically the letter  
addressed to the applicant, we observe that the order of the Tribunal has  
been complied with to the full satisfaction and accordingly the contempt



petition does not survive any more. The same is dropped. Notice discharged.

VR. Kapoor  
(Navneet Kumar)  
Member(J)

  
(D.C. Lakha)  
Member(A)

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